IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 1148/2016

IN THE MATTER OF:

Axis Bank Ltd.

.....Petitioner

٧.

Urastun Metal

.....Respondent

SECTION: UNDER SECTION 433(1)(e), 434 and 439 of the Companies Act, 1956

Order delivered on 26.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s)

Shri Shyam Seth, Advocate

ORDER

Learned counsel for the petitioner applies for withdrawal of the petition with liberty to file fresh one on the same cause of action.

We accept the request made by learned counsel. Consequently, the petition is dismissed as withdrawn with liberty in terms of the prayer made.

> (CHIEF JUSTICE M.M. KUMAR) PRESIDENT

(DEEPA KRISHAN) (MEMBER TECHNICAL)

26.07.2017 Vineet